

(e) The Techno-economic clearance to power projects gets delayed because the feasibility reports for projects sent by various State Electricity Boards/Utilities do not incorporate various inputs/clearances required for techno-economic appraisal by CEA. Further techno-clearance and investment approval depends on several factors including the comprehensiveness of the project report received from the project authorities, time taken by the project authorities, time taken by the project authorities in replying to various comments/observations by the Central Electricity Authority and/or Central Water Commission availability of various inputs and clearances such as fuel availability, transportation of coal, gas port facilities, water availability, clearance from E&F angles, constraints of funds, etc. The Government tries its best to ensure expeditious clearance of power projects. The Central Electricity Authority have also issued guidelines for preparation of feasibility reports for power Projects to various State Electricity Boards Power Utilities.

Diesel Power Station in Andhra Pradesh

7097. KUMARI PADMSREE
KUDUMULA;
SHRI RAMA KRISHNA
KONATHALA:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government have sanctioned clearance for 100 MW diesel power station at Renigunta in Andhra Pradesh;

(b) if not, the reasons therefor; and

(c) the estimated cost of the Project and other details of oil requirement linkage of the proposed project?:

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). Andhra Pradesh State Electricity board in March, 1990 had submitted a feasibility reports on their proposal to set up 100 MW Diesel generating power plant at Renigunta in Chittoor District (Andhra Pradesh) for techno-economic clearance by CEA. APSEB was advised to first tie up fuel oil linkage and various other inputs/ statutory clearance such as compliance of Section 29 of Electricity Supply Act (1948), Water availability, Land availability, environmental clearance from state and central authorities, civil aviation clearance etc. These requirements are yet to be tied up by the APSEB.

(c) The estimated cost of the project as per the feasibility report of APSEB is Rs. 133 crores. The fuel oil requirement for the project is estimated to be 1.30 lakh tonnes per annum.

Kanhar Project

7098. SHRI SHYAM LAL KAMAL:
SHRI ROSHAN LAL:
SHRI JAGAT VIR SINGH
DRONA:
SHRI SURENDRA PAL
PATHAK
SHRI SANTOSH KUMAR
GANGWAR:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have received any proposal on Kanhar Project jointly submitted by the Governments of Uttar Pradesh and Madhya Pradesh under the agreement signed in 1982 for getting its clearance/financial assistance;

(b) whether it is a fact that the Union

Government have asked both the State Governments for its separate concurrence on the project report;

(c) if so, the reasons thereof; and

(d) the time by which the approval is likely to be given?

THE MINISTER OF WATER RESOURCES (SHRI VID YACHARAN SHUKLA): (a) to (c). While no joint proposal of the State Governments of Uttar Pradesh and Madhya Pradesh has been received, the State Government of Uttar Pradesh had however, submitted a project proposal on Kanhar dam which provides irrigation facilities to Uttar Pradesh State only, to Central Water Commission in June 1988 for techno-economic appraisal and clearance. The report was examined and sent back to the State Government in September, 1991 for obtaining concurrence of the State Governments of Madhya Pradesh and Bihar for submergence of 253 hectares and 267 hectares of land in their territories respectively.

(d) The clearance of the project depends on how soon the state Government of Uttar Pradesh obtains concurrence of the Governments of Madhya Pradesh and Bihar for submergence of land in their territories, forest clearance and establishment of techno-economic viability of the scheme.

[*Translation*]

Anpara B Thermal Power Project

7099. SHRIMATI KRISHNENDRA KAUR:
SHRI GURDAS KAMAT:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government propose to

take over the Anpara B thermal power project of Uttar Pradesh;

(b) whether there is dispute between U.P. Government and Union Government over the funds;

(c) if so, the reasons thereof; and

(d) the steps Government propose to take to resolve the dispute?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) No, Sir.

(b) No, Sir.

(c) and (d). Does not arise.

[*English*]

Generation of Power in North Eastern Region

7100. SHRI DWARKA NATH DAS: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the percentage ration of participation of the Union Government in Power generation in the North Eastern Region is much lower as compared to Northern and Western Region;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken to augment the same?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c). Out of the total installed generating capacity in the North